

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

EA No.06/2024 IN OA No.587/2023

IN THE MATTER OF:

Suman

Applicant

Versus

Asha Devi & Ors.

Respondent(s)

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Dated: 14.03.2024


Regional Officer,
Panipat Region.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

EA No.06/2024 INOA no. 587/2023

IN THE MATTER OF:

Suman

Applicant

Versus

Asha Devi &Ors.

Respondent(s)

Status report in Execution Application No. 06/2024 in original application no. 587/2023 titled as Suman versus Asha Devi &Ors.

1. That the said matter was listed before the Hon'ble NGT on 07.02.2024. The operative part of the order dated 07.02.2024 passed by this Hon'ble Tribunal is as under:-

" In view of the facts and circumstance of the case, we also consider personal appearance of the Regional Officer, Haryana State Pollution Control Board (HSPCB), Regional Office, Panipat and officer duly authorized by the Deputy Commissioner, Panipat before this Tribunal in just and proper execution of order passed by this Tribunal in just and proper execution of order passed by this Tribunal and they are accordingly directed to remain present before this Tribunal physically or through VC on that date. "

The Deputy Commissioner, Panipat has authorized Managing Director, Haryana Cooperative Sugar Mill, Panipat to attend the above said matter on his behalf on 15.03.2024.

2. That the land bearing Khasra no. 82//8/2/1, 9/2, 9/1, 10/1 at village Karhans, Tehsil Samalkha, Panipat where the unit M/s Unique Enterprises is operating belongs to Smt. Asha Devi per revenue record and she has further leased out the said land to Sh. Kapil Jaglan proprietor of the unit M/s Unique Enterprises who is operating the said unit at the above referred site for manufacturing hypochlorite solution and bleached cotton. The copy of lease agreement is attached as **Annexure- A**
3. That copy of said execution application no. 06/2024 has been received through registered post on 22.02.2024 in the office of Regional Office, Panipat. In the execution application

it has been mentioned that the unit M/s Unique enterprises, village Karhans, Tehsil Samalkha, Panipat is still operating at the site 82/8/2/1, 9/2, 9/1, 10/1 despite issuance of closure order by HSPCB vide Endst. No. HSPCB/PAN/2023/INS/48232438CONCO001-005 dated 11.10.2023 and sealing of Plant and machinery of the unit on 12.10.2023 by Regional Office, Panipat in compliance of closure order issued against the unit. The Plant and machinery of the said unit was sealed in presence of proprietor of the unit Sh. Kapil Jaglan. The copy of compliance of closure order duly signed by the proprietor of the said unit is attached as **Annexure- B**.

4. That a letter was also sent to Executive Engineer, UHBVN, Operational Division, Samalkha, Panipat vide this office letter No.HSPCB/PR/2023/1730 dated 12/10/2023 for disconnection of power supply of the unit to comply with the direction issued against the unit by HSPCB for disconnection of electricity. The electricity connection was disconnected by UHBVN as per report received vide No.Ch-154/F-571/Vol-II dated 12/10/2023. Copy of disconnection letter has been attached as **Annexure- C**.
5. That for the violation made by the said unit environment compensation of Rs.8.80 Lacs was also sent to Head Office vide this office letter No.HSPCB/PR/2023/1734 dated 12/10/2023. The environment compensation of Rs 8.80 lacs has also been imposed upon the unit by Head Office as per order dated 26.02.2024 but same has not been deposited by the unit till date. Copy of compensation order is attached herewith as **Annexure -D**.
6. That during routine inspection the said unit was again found operating on 08/12/2023 by breaking the seal put upon plant & machinery by the Regional Office, Panipat and unit was re-sealed on the same day to stop further operation of the unit. Copy of compliance of re-seal of unit is attached as **Annexure -E**.
7. That prosecution case for vetting against the said unit was also send to Head Office for violation under section 44 read with section 47 for violation of section 25 and under section 41 for violation of section 33A of Water (Prevention and Control of Pollution) Act, 1974 and under section 37 read with section 40 for violation of section 21 and under section 37 for violation of section 31-A of Air Act (Prevention and Control of Pollution)

- Act, 1981 vide this office letter No.HSPCB/PR/2023/2412 dated 18.12.2023 for vetting and sanction of complaint for operating the unit by breaking the seal,operating without CTE/CTO and non-installation of Pollution Control Device by the unit. The Complaint in Environment Court, Kurukshetra will be file against the said unit after approval of competent authority. The copy of letter sent to the Head Office is attached as **Annexure-F**.
8. That a letter to District Town Planner was also sent by this office vide this office letter No.HSPCB/PR/2023/2408 dated 18/12/2023 request with to take action against the said unit for illegal establishment of the said unit. The District Town Planner (Enforcement), Panipat has informed vide letter No.838 dated 01/02/2024 that show cause notice dated 02/08/2023 and restoration order dated 16/08/2023 were issued to mentioned unit M/s Unique Enterprises, Killu no. 82/8/2/1, 9/2, 9/1, 10/1, village Karhans, Tehsil Samlakha, Panipat and further action will be taken as soon as possible. The copy of letter sent to DTP, Panipat is attached as **Annexure-G**.
9. That a letter was also sent to Deputy Commissioner, Panipat by Regional Office, Panipat vide letter No.HSPCB/PR/2023/2407 dated 18/12/2023 with request to appoint Duty Magistrate and to provide police force for compliance of closure order as the unit found operating by breaking the seal as put upon Plant and machinery of the unit. The order of Duty Magistrate was received from Deputy Commissioner, Panipatvide order No.367-69/MD dated 07/02/2024 and the unit was again re-sealed on 19/02/2024 in presence of Duty Magistrate. The said unit was again inspected on 21/02/2024 by the field officer to check the compliance of closure order issued against the unit by HSPCB but the unit was still found in operation after breaking the seal putin presence of Duty Magistrate duly appointed by Deputy Commissioner, Panipat. Copy of letter sent to Deputy Commissioner Office, Panipat to appoint duty Magistrate, copy of order of duty magistrate issued from Deputy commissioner, Panipat,copy of compliance of re-seal of unit in presence of duty magistrate are attached as **Annexure-H, I & J**.
10. That the status regarding operation of the said unit was informed to the Deputy Commissioner, Panipat that unit is still operating by breaking the seals duly put in presence of duty magistrate vide this office letter No.HSPCB/PR/2024/2909 dated

27.02.2024. Deputy Commissioner, Panipat issued direction to Naib Tehsildar, Samalkha **44**
deputed as duty magistrate in said matter to lodge FIR against the owner of the unit for
disobedience of order by breaking the seal. The duty magistrate appointed in the said
matter has send letter to concerned station House Officer, Samalkha to lodge FIR vide
letter No.1244/OK dated 05.03.2024 against the owner of the unit. FIR against the
proprietor of the unit has been lodged on 13.03.2024. Copy of the letter sent to Deputy
Commissioner, Panipat dated 27.02.2024, copy of letter sent to Station Housing Officer,
Samalkha to lodge FIR against the proprietor of the unit and copy of FIR lodged against
the unit are attached as **Annexure -K, L & M.**

11. That the report is submitted accordingly for kind consideration. It is undertaken to
comply with the directions passed by the Hon'ble Tribunal.


Ajay Ahalwat,
Assistant Environment Engineer,
Panipat.


Bhupinder Singh,
Regional Officer,
Panipat.

45

1956

Indian-Non Judicial Stamp
Haryana Government

Non Judicial Date: 24/08/2022

Certificate No. QBX2022H27
GRN No. 83735208

Stamp Duty Paid: ₹ 7500
Penalty: ₹ 0

Seller / First Party Detail

Name: Asha devi
H.No/Floor: X Sector/Ward: X LandMark: X
City/Village: Karhana District: Panipat State: Haryana
Phone: 72****00

Buyer / Second Party Detail

Name: Kapil Jaglan
H.No/Floor: X Sector/Ward: X LandMark: X
City/Village: Samalkha District: Panipat State: Haryana
Phone: 72****00

Purpose: Lease deed

The authenticity of this document can be verified by scanning this QR Code Through smart phone or on the website <https://reg.sahy.co.in>

Certified to be True Copy
of the RecordFor Sub-Registrar
Samalkha

4-3-24

पट्टानामा : भूमि बाका गांव करहंस तहसील समालखा जिला पानीपत।

म्याद 8 साल लगान 2,50,000/- रुपये सालाना

शब्द स्टाम्प नम्बर

345

/रू QBX2022H27 & QBX2022H32

खजाना
आनलाईन

हम कि श्रीमती आशा देवी (आधार नं० 3898 8672 9643) पत्नी श्री चान्दराम पुत्र श्री भागिराम निवासी ग्राम करहंस तहसील समालखा जिला पानीपत (पट्टा देहिन्दा) -----

श. कपिल जागलान (आधार नं० 8732 8754 6306) पुत्र श्री जितेन्द्र जागलान - जयहिन्द कॉम्प्लेक्स समालखा तहसील समालखा जिला पानीपत (पट्टा ग्राहिन्दा) द्वितीय पक्ष के है जो कि हम सावधान होकर अपनी स्वतन्त्रमति से लिखा देते है कि भूमि खेवट नम्बर 41 खलीनी नं० 52 किल्ला नम्बरान 82//4/2(5-16) 5/1(2-15), 83//1(8-0) 8/2/1(1-16) 9/1(1-18) 9/2(1-3) 10/1(4-11) किते 7 रकबा 25कनाल 19मरले का 188/519 भाग बकदर रकबा 09कनाल 08मरले बाका ग्राम करहंस तहसील समालखा जिला पानीपत जो कि बरूये जमाबन्दी साल 2019 - 2020 पट्टा देहिन्दा की मलकियत है और आज तक बिला भार है, हर किस्म के कागज़ी नुक्स से पाक व साफ है, पट्टा देहिन्दा को हक परिवर्तन प्राप्त है। अब हर दो पक्ष की सहमति से उक्त रकबा बदले मु० 2,50,000/- रुपये (दो लाख पचास हजार रुपये) सालाना लगान पर बराये 8 साल निम्न सरायतो पर पट्टा ग्राहिन्दा को पट्टे पर दे दिया है।

- 1- यह है कि कब्जा मौका पर पट्टा ग्राहिन्दा को दे दिया है। और पॉनिव उतर मे
- 2- करम का रास्ता किल्ला नं० 83//9/1 मे से लगाकर देना होगा।
- 2- यह है कि म्याद पट्टा आज 23.8.2022 से 23.8.2030 तक होगी।

W-319

प्रलेख क्र.:1956

मूल दिनांक 25/08/2022 01:35 PM

पंजीकरण दिनांक:25-08-2022

बसीका संबंधी विवरण		
बसीका का नाम LEASE		
महसूल/सब-महसूल- समाप्तका	गांव/शहर- करहल	स्थित- क्षेत्र रकबा
शहरी - म्युनिसिपल क्षेत्र सीमा के बाहर		अन्य क्षेत्र
पता : काहल		
धन संबंधी विवरण		
राशि- 250000 रुपये		कुल स्टाम्प शुल्क- 7500 रुपये
स्टाम्प नं- QBX2022427		स्टाम्प का मूल्य- 7500 रुपये
रजिस्ट्रेशन फीस- 1000 रुपये	EC/Serial:93774082	पेंटिंग शुल्क- 3 रुपये
द्वारा तैयार किया गया- अतीव मौखिक बसीका		सेवा शुल्क- 200
वीट नम्बर - 41		
भूदान का विवरण		
कृषि पट्टी		
9 Kanal 8 Marla		

यह लेख आज दिनांक 25-08-2022 दिन मंगलवार समय 1:34:00 PM बजे श्री/श्रीमती/शुभमारी श्री/श्रीमति द्वारा देवी पत्नी पारदायन विद्या कश्यप द्वारा पंजीकरण हेतु प्रस्तुत किया गया।

इसकातर प्रस्तुतकारी श्री/श्रीमति द्वारा देवी

उपस्थित पंजीकरण अधिकारी (समाप्तका)

पलेख में वर्णित क्षेत्र नगर एवं शहरी आसोजना विभाग के अधिनियम 1975 की धारा 7-ए के अन्तर्गत अधिपतित है इन्हीं दिनांकों को पंजीकृत करने से पूर्व संबंधित विभाग से अनुरोधित प्रमाण एवं प्राप्त कर लिया गया है।

या

पलेख में वर्णित क्षेत्र नगर एवं शहरी आसोजना विभाग के अधिनियम 1975 की धारा 7-ए के अन्तर्गत अधिपतित नहीं है इन्हीं दिनांकों को पंजीकृत करने से पूर्व संबंधित विभाग से अनुरोधित प्रमाण एवं की आवश्यकता नहीं है।

दिनांक 25-08-2022

उपस्थित पंजीकरण अधिकारी (समाप्तका)

श्री/श्रीमति द्वारा देवी

उपरोक्त पट्टा होने वाला है श्री/श्रीमती/शुभमारी कश्यप द्वारा देवी पत्नी पारदायन विद्या कश्यप के तथ्यों की होनी पत्नी से सुगम तथा समझकर स्वीकार किया। पलेख के अनुसार 0 रुपये की राशि पट्टा लेने का जे भी सफल पट्टा देने वाला को अदा की तथा पलेख में वर्णित अधिम अदा की गई राशि के लेन देन को स्वीकार किया। होनी पत्नी की पक्षधन श्री/श्रीमती/शुभमारी महाश्री/श्रीमती द्वारा --- निवासी काहल है श्री/श्रीमती/शुभमारी पारदायन विद्या कश्यप के तथ्यों से की।

पत्नी से 1 को इस जमा/दा/अधिपतित के रूप में जमा है तथा यह पत्नी से, 2 की पक्षधन करते हैं।

दिनांक 25-08-2022

उपस्थित पंजीकरण अधिकारी (समाप्तका)

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of the Record

For Sub-Registrar
Samalkha

4-3-24

-2-

- 3- यह है कि लगान हर साल 01 सितम्बर से 10 सितम्बर तक अदा करने का पटटा ग्राहिन्दा पाबन्द होगा। और एक साल का किराया एडवांस देना होगा।
- 4- यह है कि पटटा ग्राहिन्दा अपना ड्रेडिंग का कार्य करेगा और इसके इलावा कोई भी लिगल कार्य करने का हक पटटा ग्राहिन्दा को होगा। और पटटा ग्राहिन्दा अपना खुद का कार्य करेगा किसी अन्य को सब लैट ना करेगा।
- 5- यह है कि पटटा ग्राहिन्दा को अपने कार्य के लिए किसी कनेक्शन बिजली पानी की आवश्यकता होगी या किसी परमिशन या सी.एल.यू की आवश्यकता होगी तो उसके लिए एप्लाई कर सकेगा जिसमे पटटा देहन्दा भी सहयोगकरेगा।
- 6- यह कि पटटा ग्राहिन्दा अपने कार्य के अनुसार सैड या हाल आदि का निर्माण करे फाउंडेशन बनाये अपने मशीनरी लगाये डेकोरेशन करे पटटा देहन्दा को कोई ऐतराज ना होगा।
- 7- यह कि हर साल लगान मे 10 प्रतिशत कि बढ़ोतरी की जायेगी जिसके लिए दोनों पक्षों की सहमति है।
- 8- यह है कि पटटा ग्राहिन्दा जो भी कार्य करेगा उसका लाभ हानि का खर्च जिम्मेदार होगा। और लैबर बुर्घटना आदि का क्लेम या अन्य किसी भी प्रकार के डीमेज या सामान की जिम्मेवारी पटटा ग्राहिन्दा की खुद की होगी पटटा देहन्दा जिम्मेवार ना होगा।
- 9- यह कि पटटा कि म्याद समाप्त होने से पहले हर प्रकार के बिल या देनदारी आदि का हिसाब पटटा ग्राहिन्दा कर के देगा।
- 10- यह कि पटटा ग्राहिन्दा टी.डी.एस व अन्य सरकारी कर आदि की हर जो भी सरकार द्वारा मान्य है काटकर अदा किया जायेगा।
- 11- यह कि बाद म्याद हर दो पक्ष कि सहमति से म्याद पटटा बढ़ा दी जायेगी अन्यथा पटटा ग्राहिन्दा जिस हालत मे कब्जा ले रहा है। उसी हालत मे पटटा देहन्दा का कब्जा वापस दे देगा।
- अतः पटटानामा लिख दिया ताकि प्रमाण रहे तहरीर पटटानामा लिख दिया है। पटटानामा सुन व समझकर दुरुस्त तस्तीम करते है। दिनांक : 25.08.2022

डाफ्टिड :- Anil kaushik Advocate Samalkha

गवाह
महावीर
भम्बरदार
करहंस

प्रथम पक्ष
आशा देवी

द्वितीय पक्ष
कपिल जागलान

गवाह
चान्द पुत्र मंगिराम
निवासी करहंस

M. Chandra Prasad

ASHA

KAPIL

Chand Prasad

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For Sub-Registrar
Samalkha

4-3-24

Reg. No. Reg. Year Book No.
 1956 2022-2023 1



पट्टा देने वाला



पट्टा लेने वाला



गवाह



उप/सयुक्त पंजीयन अधिकारी

पट्टा देने वाला :- श्रीमति आशा देवी _____

पट्टा लेने वाला :- कपिल जगलाल _____

गवाह 1 :- महावीर मन्बरदार _____

गवाह 2 :- धान्द _____

प्रमाण पत्र

प्रमाणित किया जाता है कि यह प्रतीक क्रमांक 1956 आज दिनांक 25-08-2022 को वही नं 1 जिल्द नं 348 के पृष्ठ नं 146 पर किया गया तथा इसकी एक प्रति अतिरिक्त वही संख्या 1 जिल्द नं 2847 के पृष्ठ संख्या 61 से 64 पर छिपकाई गयी। यह भी प्रमाणित किया जाता है कि इस दस्तावेज का प्रस्तुतकर्ता और गवाही ने अपने हस्ताक्षर/निशान अंगूठा मेरे सामने किये हैं।

दिनांक 25-08-2022

उप/सयुक्त पंजीयन अधिकारी (समालखा)

Certified to be True Copy
 of the Record

For Sub-Registrar
 Samalkha

4-3-24

**Compliance Report of Closure Order Passed By
Haryana State Pollution Control Board, Panchkula**

In compliance of HO order Endst.No. HSPCB/PAN/2023/INS/49232438 CON/COO/05
Dt. 11/11/2023 issued by the Chairman, Haryana State Pollution
Control Board, Panchkula under Section 31-A of the Air Act, 1981 and 33-A
of Water Act, 1974 of the unit
M/s. Uniques Enterprises, VPO-Katous, Samalkha, Panipat
has been visited on 11/11/2023 to close down the above said unit by the
following officers:-

1. Ajay Ahlawat, AEE
2. Shubham, FA
- 3.

The representative of the unit Sh. Kapil Jaglan, Owner

was present & copy of closure order has been delivered to him. After giving
the time for completion of running process, the plant & machinery as per
detail below has been re-sealed to close down the above said unit.

1. 2 No. seal on borewell supply pipe line to Bleaching Pits
2. 1 No. seal on borewell supply line to Bleach manufacturing Plant
3. 1 No. seal on motor attach to Bleach manufacturing Plant
- 4.
- 5.
- 6.

Sh. Kapil Jaglan, owner..... the representative of the unit who
is present at the time of sealing & closing down the polluting process of the
unit, has not shown any stay order of the court in this regard. However the
industry remains in the possession of its owner. They will be themselves
responsible watch & ward of the industry.

Signature of the rep.
of the unit

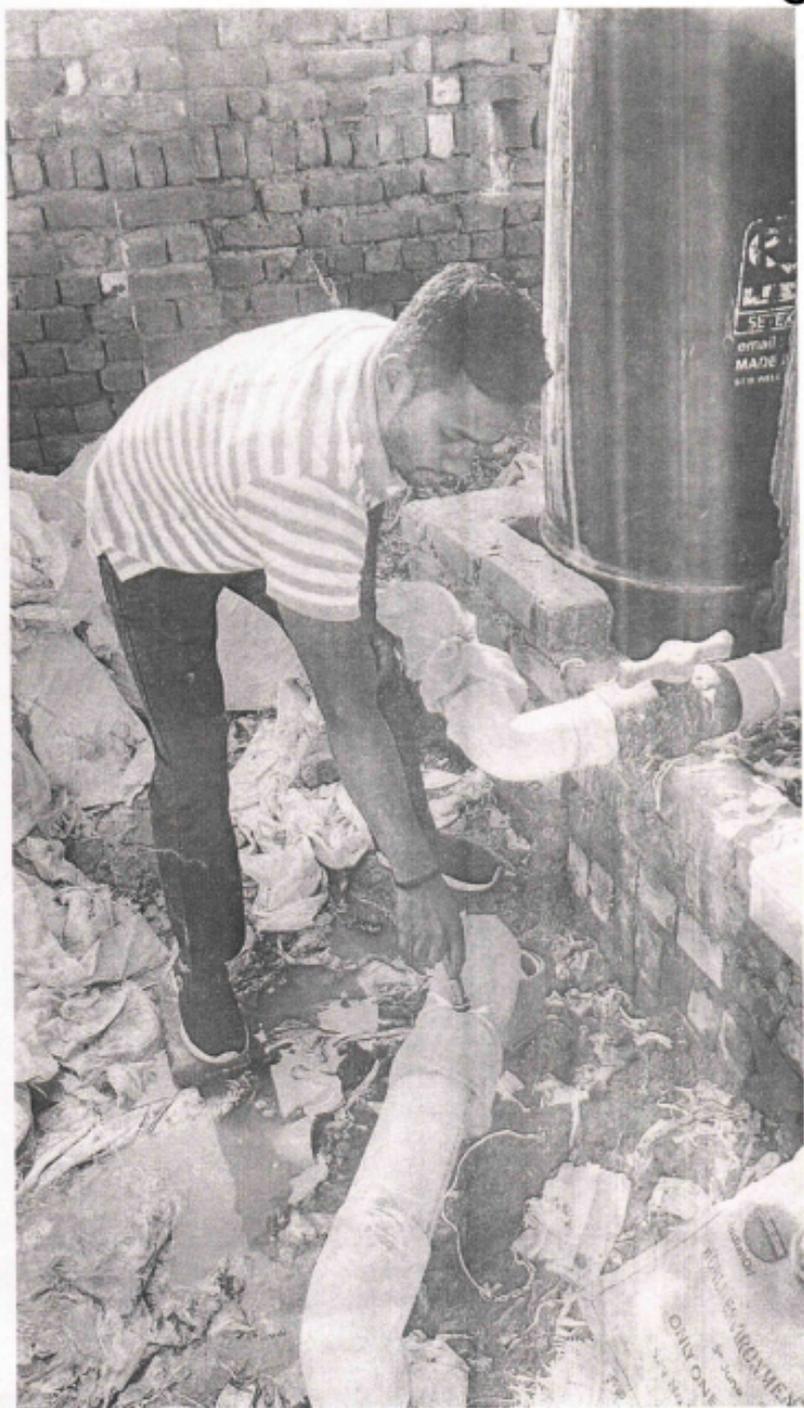
Kapil Jaglan
819920063

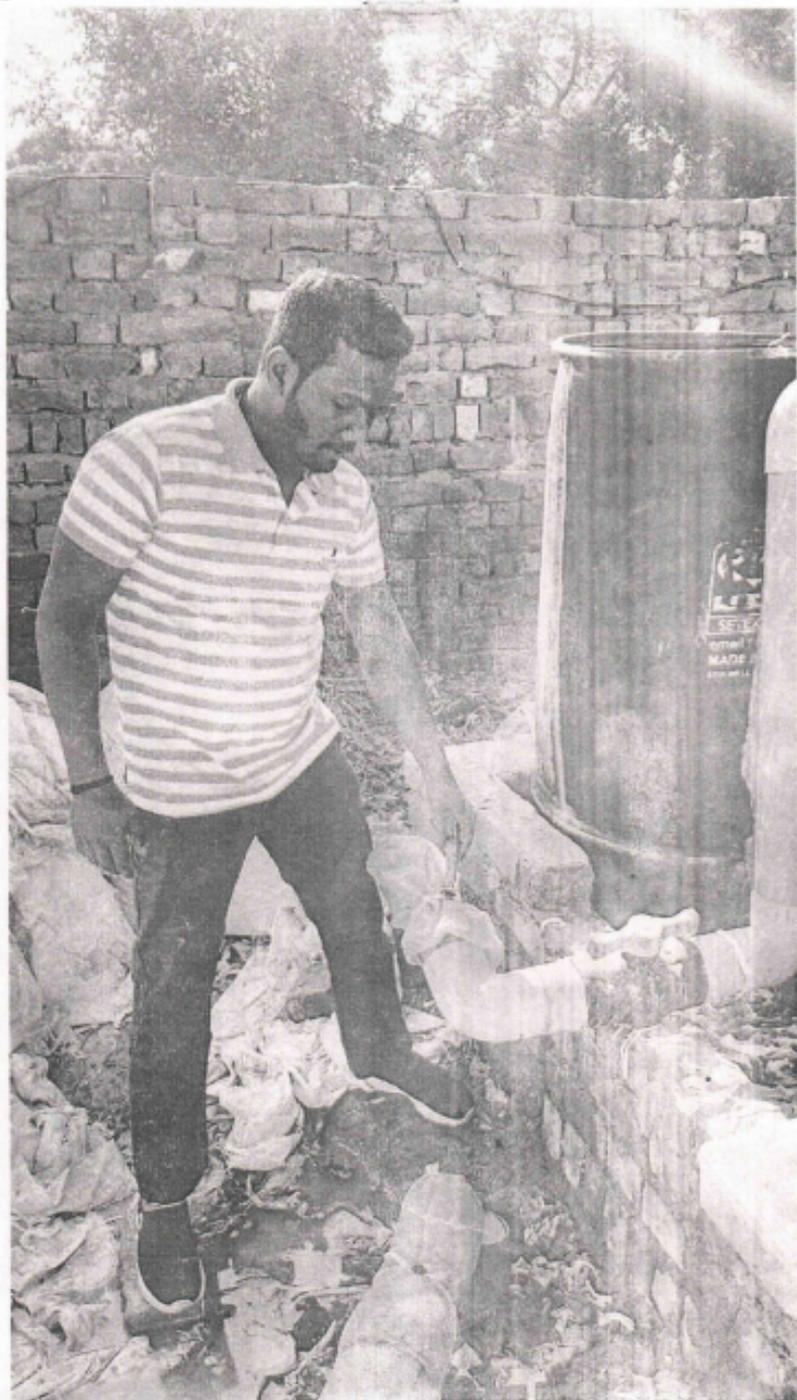


Im. the seal

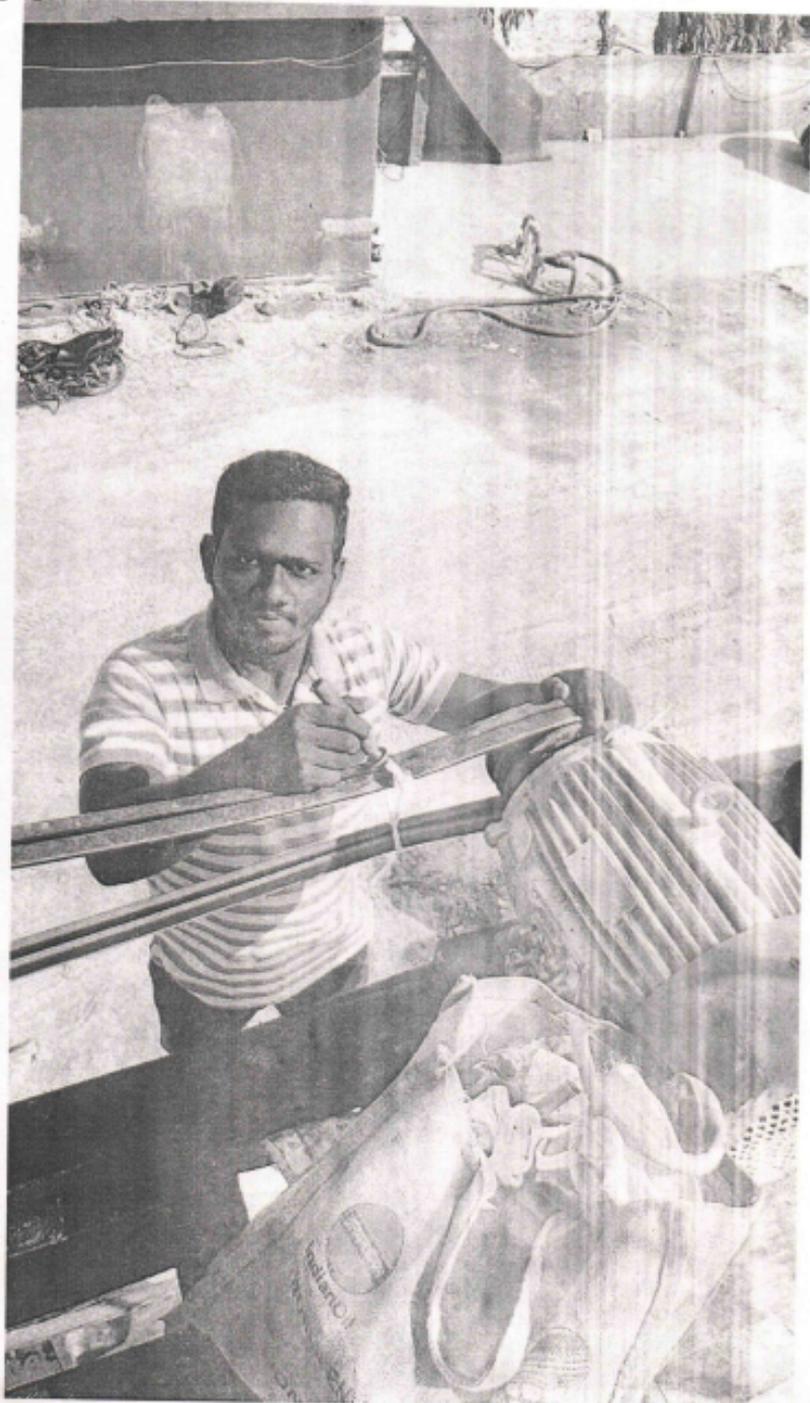
Officers of the Board

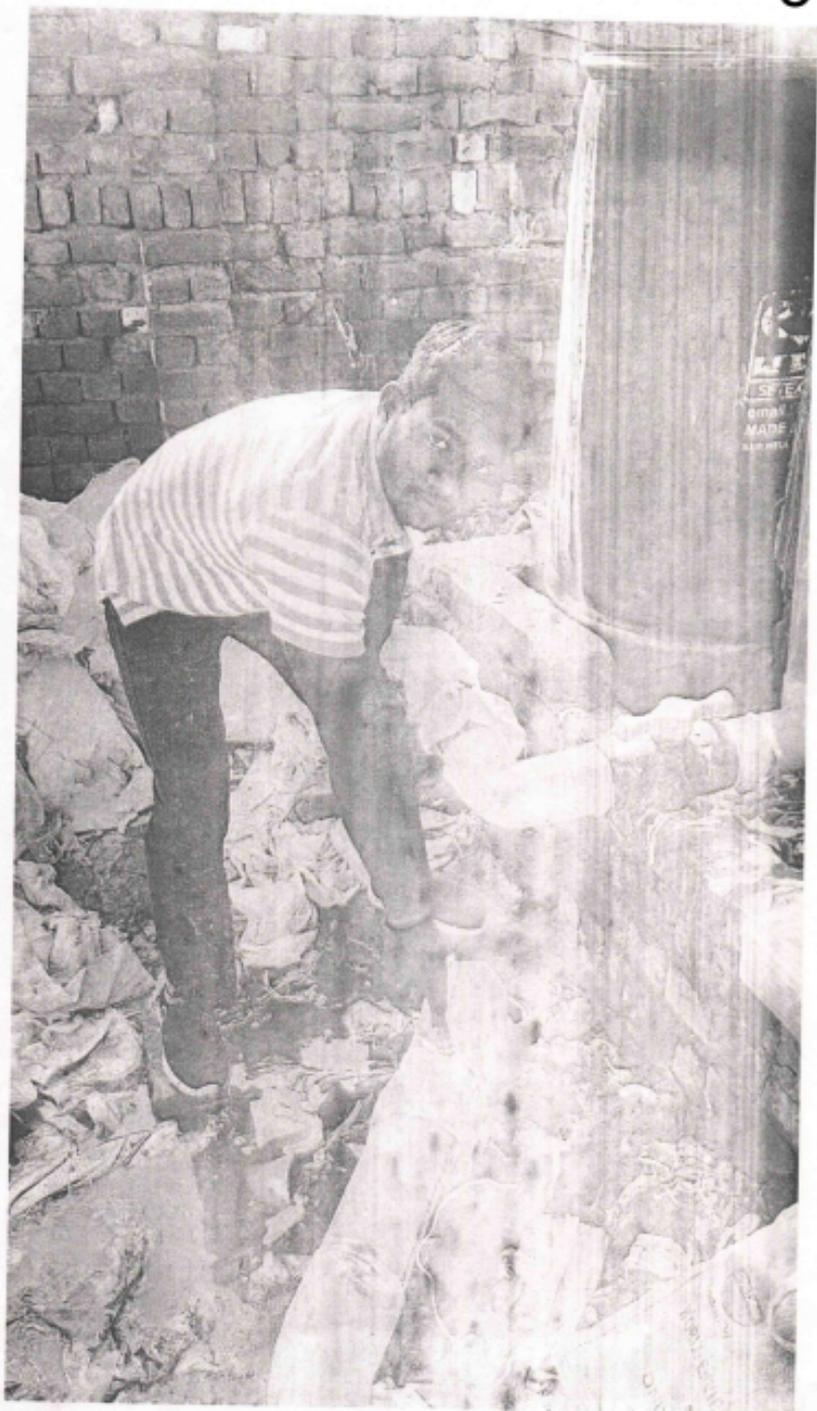
Ahlawat
12/11/2023

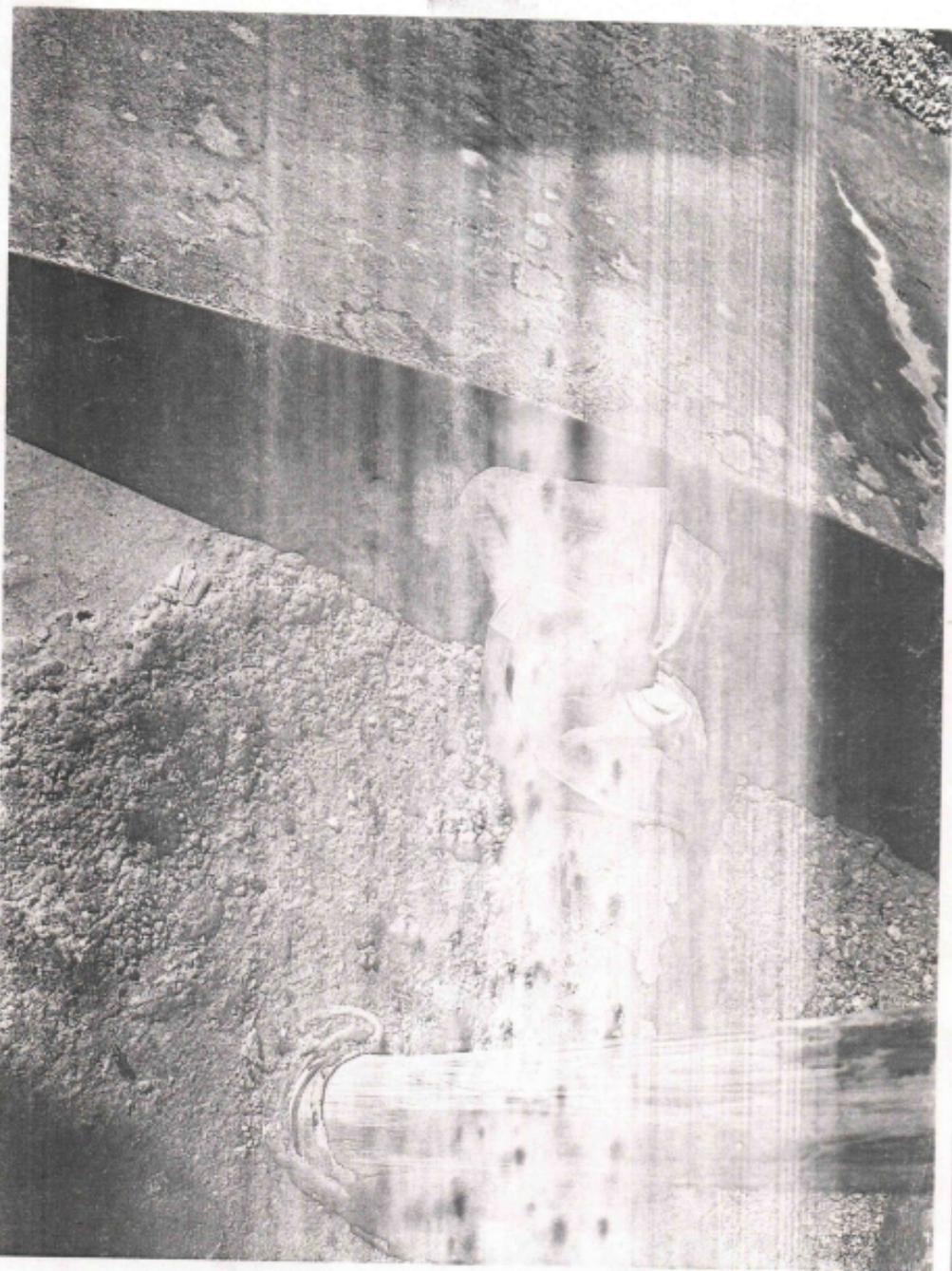














UTTAR HARYANA BIJLI VITRAN NIGAM LIMITED
Office of the Executive Engineer (OP) Division UHBVN,
Samalkha, New UHBVN Complex 2ns Floor, Near 220 KV
Sub-Station, G.T. Road Samalkha. ☎ 9354918993
✉ -xenosamalkha@uhbvn.org.in (www.uhbvn.org.in)



To

The Regional Officer
HSPCB, Panipat

Memo No. Ch-154/F-571/Vol-II

Dated 12/10/2023

Subject:- Disconnection of Electric Power Supply of M/s Unique Enterprises, VPO- Karhans, Samalkha, Panipat violating the provisions of Water Act, 1974 and Air Act, 1981.

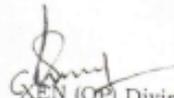
Refer to your good office no. HSPCB/PR/2023/1730 dated 12/10/2023.

Enclosed please find herewith that the connection at the premises of subject cited firm was having account no. 699799797 in the name of Sh. Kapil Jaglan has been disconnected as reported by SDO (OP) S/Division UHBVN, Samalkha vide his office memo no. 6380 dated 12.10.2023. The particular of meter is as under:-

Meter Sr. No.	7604456
Meter Make	Genus
Meter Reading	15587.4 KWH, 19614.5 KVAH & MDI 22.13

This is for your kind information please.

DA/As above


XEN (OP) Division
UHBVN, Samalkha

CC to :-

1. The Member Secretary, HSPCB, Panchkula
2. The Deputy Commissioner, Panipat
3. The SE (OP) Circle UHBVN, Panipat.

57

U.H.B.V.N.

Memo No: 6380

Date: 12.10.2023

To

Xen 'op' Div
U.H.B.V.N. Samalkha

Subject: Regarding disconnection of Electricity connection of MIS Unique Enterprises, VPO-Karkhans, Samalkha Panipat violating the provisions of Water Act, 1974 & Air Act-1987.

Refer to your good office Encl no. Ch-152/F-571/MOI-II dt-12/10/23 vide which it- was directed to disconnect the electricity connection of subject cited firm.

This is to intimate you that the connection at the premises of subject cited firm was having ATC no. 6997999797 in the name of Sh. Kabil Jaglan has been disconnected. The particulars of meter are as follows:

- 1) Meter Sr. No : 7604456
- 2) Meter make : Genus (MOI- 22.13)
- 3) Reading : (15587.4 kWh) (19614.5 kWh)

This is for your kind information & further necessary action please.

DA: POCO copy.

S.D.O. (OP) S/Divn
U.H.B.V.N. Samalkha

HBVNL Form CS-16 (Revised)

U/D Haryana Bijli Vitran Nigam Limited

PERMANENT DICONNECTION ORDER

Serial No. 89

Book No. 2060

Date 12/10/23

Name of Sub Division Samal Khe Account No. 699799797

Name of Consumer Sh. Kapil Jaglan Father's Name Sh.

To Sh. Bhoop Singh JE / AFM

Please disconnection the above consumer permanently from the Nigam's circuit and report

below,
Reason for disconnection

Date

Sub Divisional Officer

REPORT

1. Service (Overhead / under ground) disconnected.
2. Fuses drawn and meter(s) returned to stores.

1. Complete address of the premises from where meter has been removed

2. Details of other connections running in the name of same consumer, if any

3. Details of other connections running in the same premises, if any

Particular of the removed meter and status report of the meter

1. Sr. No. of the Meter	7604456
2. Make & Capacity	Genus, 3x(0-60)A
3. Position of seals	Intact
4. Working status	OK
5. Final Reading	15587.4 kWh. 19614.5 KVAH
6. Report on Physical status of meter	MDI - 22.13 Kw.
7. Other Remarks	
8. Entered in Meter movement card (CA-21)	CA-21-P-01/28

Disconnection made by

Date: 04/10/23 Time: 12/10/2023

Signature of JE/AFM

Consumer's Signature

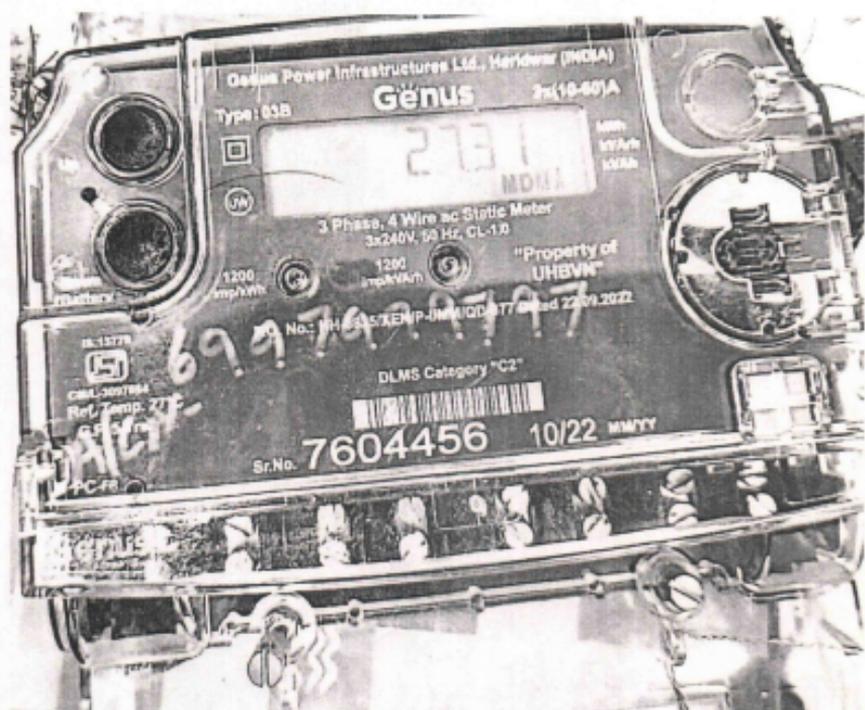
Action taken in Revenue Section

1. Entered in Defaulters Ledger No. of Page No. Items No.
2. ACD/Security Adjusted vide SC & AR Items No. & TEO No.

Countersigned (SDO)

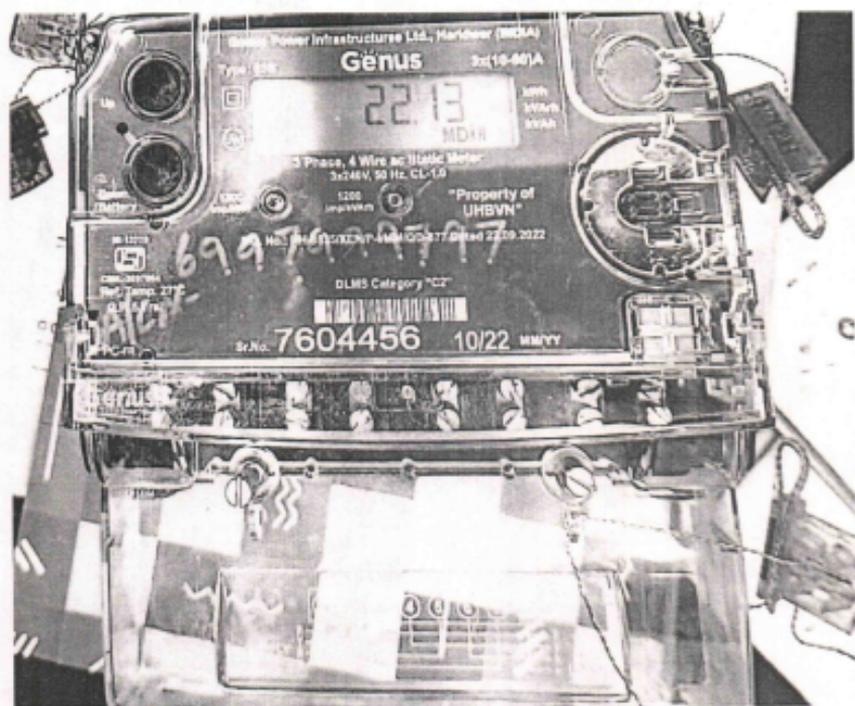
Further order for effecton recovery of balance amount

Ledger Keeper









this case falls under the cases to be considered for levying environmental compensation i.e. Operating without obtaining prior consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and/or the Air (Prevention and Control of Pollution Act, 1981;

Whereas, the Environment Compensation Assessment Committee examined the recommendations of environmental compensation submitted by the Regional Officer in case of said unit, in its meeting held on 30.01.2024 as per provisions of above said modalities/ methodology. After deliberations, the committee finalized environmental compensation as under:-

EC= PI x N x R x S x LF = 80 x 88 x 250 x 0.5 x 1 = Rs. 8,80,000/- where PI = Pollution Index, N = No of days of violation, R = Factor in Rupees, S = Factor for scale of operation, LF = Location Factor.

In view of above, it is hereby ordered with the directions to the unit M/s Unique Enterprises, VPO Karhans, Samalkha, Panipat to deposit environment compensation of Rs. **08,80,000/-** (Rupees Eight Lakh Eighty Thousand only) with the Haryana State Pollution Control Board as Environment compensation within 01 Month on account of the damage caused.

In case of failure, the Board will be constrained to initiate action as deemed necessary in due course of law. The amount of Environment compensation is to be deposited in Saving Bank Account of INDUSIND Bank, Sector-9, Panchkula in Account Number- 100053543757 having IFSC Code: INDB0000164.

**Dated Panchkula, the
RAGHAVENDRA RAO
#ApprovedDate#**

P.

CHAIRMAN

Endst.No. HSPCB/PLG/2024

Date:-

A copy of the above is forwarded to the following for information and necessary action please:

1. The Regional Officer, Panipat Region, Panipat.
2. Sr. Account Officer, HSPCB Panchkula.
3. M/s Unique Enterprises, VPO Karhans, Samalkha, Panipat

Signed by

Vikas Chand

Date: 26-02-2024 14:38:46

**Environmental Engineer (PLG)
For Chairman**



HARYANA STATE POLLUTION CONTROL BOARD

SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664851, E-mail hspcbboard@gmail.com

No.HSPCB/PR/2023/ 2375

Dated: 11/12/2023.

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Subject:

Compliance of closure order of M/s Unique Enterprises, VPO- Karhans, Samalkha,
Panipat.

Ref.

Closure order issued by Head Office vide Embr
No. HSPCB/PAN/2023/INS/4823243NC/INC/0001-005 dated 11.10.2023

In this connection, it is intimated that in compliance of the Head Office orders issued vide letter under reference u/s 33-A of Water Act, 1974 and the above said unit has been verified on 08/12/2023 and seals imposed on plant and machinery on 12/10/2023 were not found intact, therefore plant and machinery has been Re-sealed on 08/12/2023. Copy of compliance report alongwith photographs is enclosed herewith for your kind information & further necessary action please.

DA/As above

CC:

A Copy of the above is forwarded to the following for information and further necessary action, please.

1. The Deputy Commissioner, Panipat for information, please.
2. The XEN, UHBVN (OP), Panipat submitted the disconnection of electricity vide Memo No Ch-154/F-571/Vol-II dated 12/10/2023, however the unit found operational during inspection on 08/12/2023. Therefore you are requested to recheck the same and disconnect the electricity if found connected.


Regional Officer
Panipat Region

**Compliance Report of Closure Order Passed By
Haryana State Pollution Control Board, Panchkula**

In compliance of HO order Endst.No HSPCB/PAN/2023/J.N.S/48232438(CMC 00/05
Dt. 11/10/2023 issued by the Chairman, Haryana State Pollution
Control Board, Panchkula under Section 31-A of the Air Act, 1981 and 33-A
of Water Act, 1974 of the unit
M/s. Unique Enterprises, VPO - Karlaus, Samalkha, Lauipat
has been visited on 08/10/2023 to close down the above said unit by the
following officers:-

1. Ajay Khansat, AEE
2. Amj, FA
- 3.

The representative of the unit Sh. Sahil

was present & copy of closure order has been delivered to him. After giving
the time for completion of running process, the plant & machinery as per
detail below has been re-sealed to close down the above said unit.

1. 2 No. seal on borewell supply pipe line to Bleaching pits
2. 1 No. seal on borewell supply line to Bleach manufacturing plant
3. 1 No. seal on note attached to Bleach manufacturing plant
4. 1 No. seal on D.G. Set.
- 5.
- 6.

Sh. Sahil the representative of the unit who
is present at the time of sealing & closing down the polluting process of the
unit, has not shown any stay order of the court in this regard. However the
industry remains in the possession of its owner. They will be themselves
responsible watch & ward of the industry.

Sahil
Signature of the rep. of the unit

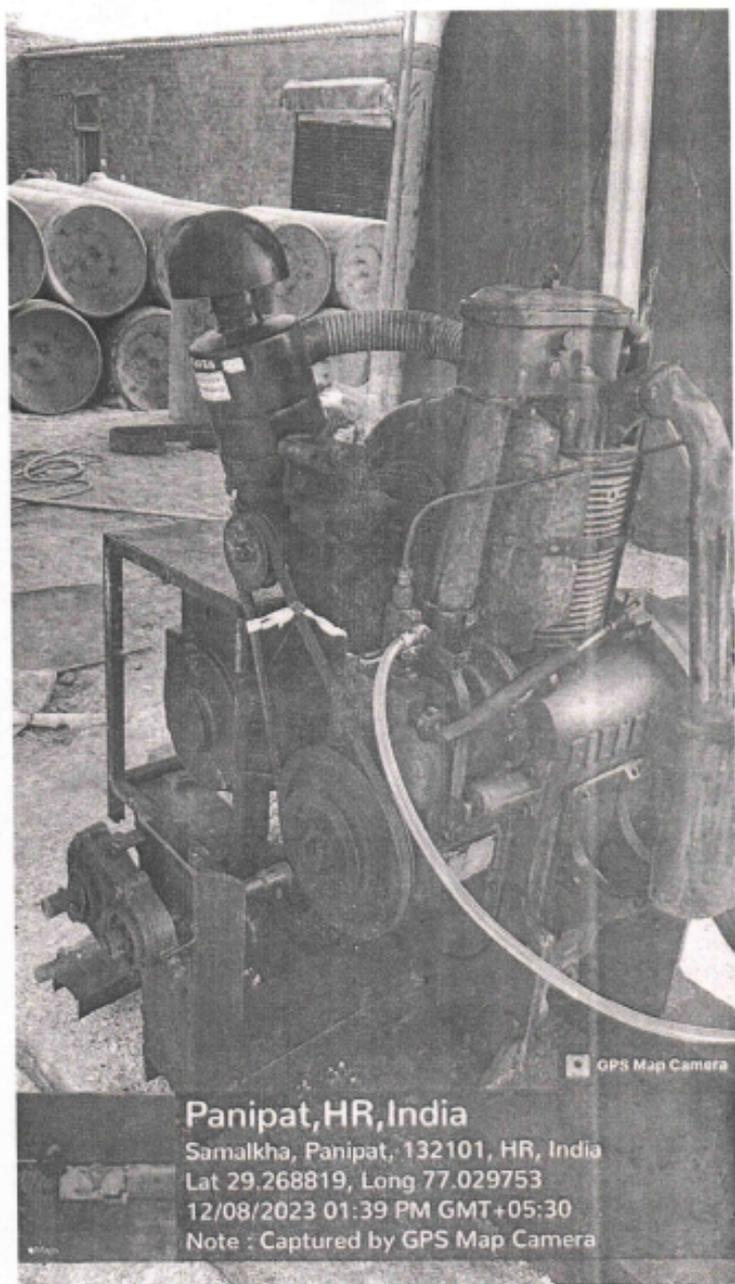


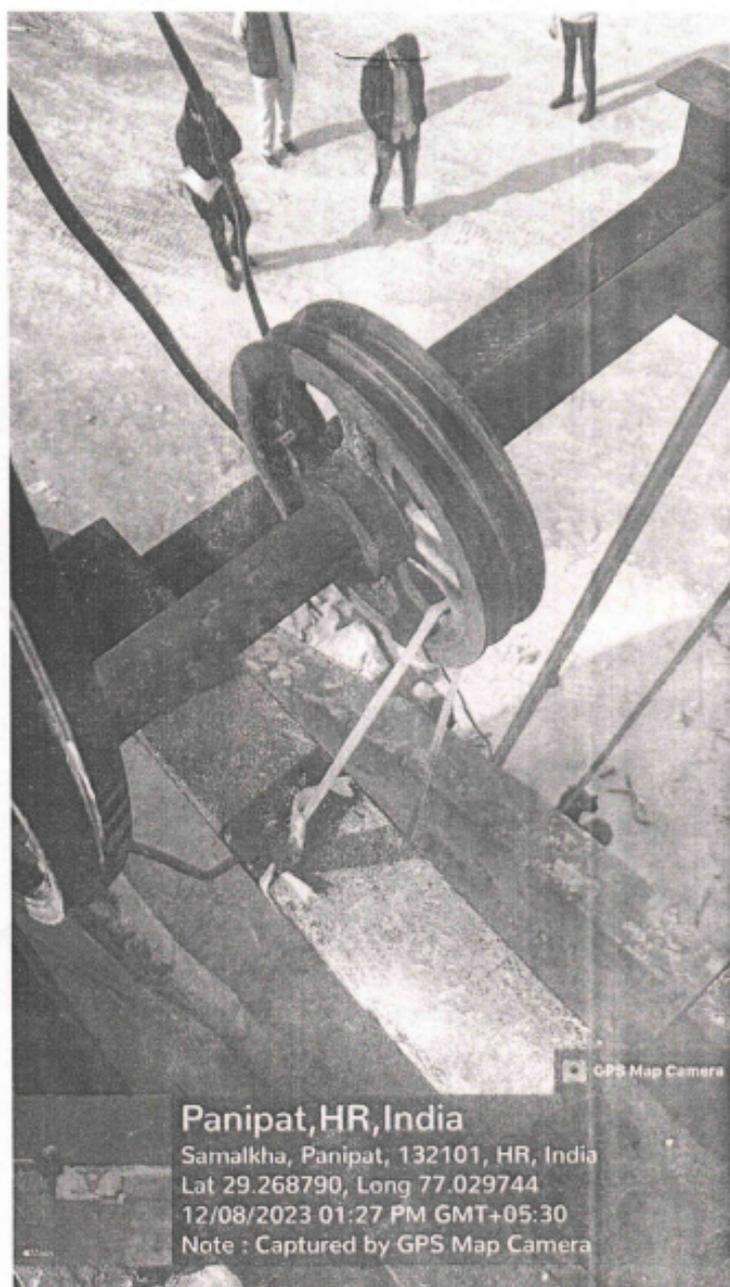
Khansat
Officers of the Board

Sahil
7388921431











HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0184) 2672037, Telefax - 2664951, E-mail: hspcbnvd@gmail.com

No.HSPCB/PR/2023/ 2412

Dated: 18/12/2023.

To

The Chairman,
Haryana State Pollution Control Board,
Panchkula.

Kind Attention: SEE(Planning Cell)

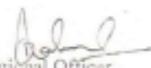
**Sub: Vetting and approval of complaint to be filed against M/s Unique Enterprises,
VPO Karhans, Samalkha-Bapoli Road, Panipat.**

Kindly refer to subject noted above, please find enclosed herewith draft copy of complaint to be filed in Special Environment Court, Kurukshetra under section 44 read with Section 47 for violation of Section 25 and under section 41 for violation of section 33-A of Water (Prevention & Control of Pollution) Act, 1974 and under section 37 read with Section 40 for the violation of section 21 and under section 37 for violation of 31-A of Air (Prevention & Control of Pollution) Act, 1981 of the above said unit.

In view of the above, it is requested that the draft copy of complaint may be vetted from legal branch and approval for filing the prosecution may be accorded in the name of concerned field officer Sh. Ajay Ahlawat, AEE so the same could be filed in the Special Environment Court, Kurukshetra.

It is submitted for your kind information and further necessary action, please.

DA/Copy of draft complaint & all Annexure


Regional Officer,
HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbroon@gmail.com

No.HSPCB/PR/2023/ 2409

Dated: 18/12/2023.

To
The District Town Planner,
Panipat

Sub: Request to take action against the illegal unit M/s Unique Enterprises, VPO Karhans, Samalkha, Bapoli Road, Panipat.

Ref. Head Office order No.HSPCB/PAN/2023/INS/48232438CONCO001-005 dated 11/10/2023.

In this regard, it is intimated that the above said unit is operating at Khasra No.83//1, 8/2/1, 9, 9/2/, 10/1 engaged in manufacturing of bleaching agent and bleaching of waste rugs. The unit did not possess any valid document for change of land use for the said site being in controlled area. Also, High Tension Wire passes through the said land.

A complaint OA No.567 of 2023 was filed against the above said unit before Hon'ble NGT where the status regarding closure direction issued against the said unit was submitted. The electricity connection of the unit has also been disconnected by UHBVN but the unit starts operating by using DG sets. However, the unit has again been resealed on 08/12/2023. The site of this illegal established unit falls in controlled area under your jurisdiction therefore action as per provision of law may be initiated against the unit as it has not possess any land documents for the said site for operation of industrial unit.

Submitted for further necessary action please.

Regional Officer,
HSPCB, Panipat

Endst.No.HSPCB/PR/2023/ 2409

Dated 18/12/2023

A copy of the above is forwarded to the Worthy Deputy Commissioner, Panipat for information, please.

Regional Officer,
HSPCB, Panipat



HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbropc@gmail.com

No. HSPCB/PR/2023/ 2407

Dated 18/12/2023.

To

The Deputy Commissioner,
Panipat

Sub:

Request to appoint Duty Magistrate and to provide Police Force for compliance of closure order issued against the unit M/s Unique Enterprises, Village Karhans, Samaikha to Bapoli Road, Panipat

In this regard, it is intimated that closure order against the above said unit was issue by Chairman, HSPCB vide order No.HSPCB/PAN/2023/INC/48232438CONCO001-005 dated 11/10/2023 in NGT matter OA No.587 of 2023. The compliance of closure order was done by this office on 12/10/2023 by sealing its plant and machinery and disconnection of electric supply by done by UHBVN on 12/10/2023. During routine inspection on 08/12/2023 the unit was again found operating by installing DG set and was again resealed by this office. Now, it has again come to notice that the unit is again operating by breaking the seal imposed by this office. The unit is not complying with the closure direction therefore it is requested that Duty Magistrate alongwith police force may be deputed for sealing plant and machinery of the unit.

Submitted for your kind information and further necessary action, please.


Regional Officer
Panipat Region



**O/o THE DISTRICT MAGISTRATE/
DEPUTY COMMISSIONER-cum-DISTRICT COLLECTOR, PANIPAT**

E-mail id- dcppnp@hry.nic.in

ORDER

Whereas it has been brought to the notice of the undersigned by the RO, Haryana State Pollution Control Board, Panipat vide No. HSPCB-PR/2023/2407 dated 18.12.2023 that a duty magistrate is required along with Police force including lady constables for compliance of closure order issued against the Unit M/s Unique Enterprises, Village Karhans, Samalkha to Bapoli Road, Panipat by the Chairman, HSPCB.

Now, therefore, exercising the powers vested in me under section 22(i) and 23(ii) of the Code of Criminal Procedure, 1973, I, *Dr. Virender Kumar Dahiya, IAS, District Magistrate, Panipat* do hereby appoint **Sh. Rahul Rathi, Naib-Tehsildar, Samalkha (96710-09678)** as Duty Magistrate for the purpose as mentioned above.

The Superintendent of Police, Panipat is requested to provide adequate Police force including lady constables to the Duty Magistrate for the purpose.

The RO, Haryana State Pollution Control Board, Panipat will ensure that there is no stay from any court of Law on this issue.

W. Rathi
District Magistrate,
Panipat. *WR*

Endst No. **367-69** /MB Dated **07/02/2024**

A copy is forwarded to the following for information and necessary action:-

1. Superintendent of Police, Panipat.
2. SDM, Panipat/Samalkha.
3. Duty Magistrate.

W. Rathi
District Magistrate,
Panipat. *WR*


HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

 Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbpr@rediffmail.com

 No.HSPCB/PR/2024/ *2869 - 2871*

Dated:

To

 The Chairman,
 Haryana State Pollution Control Board,
 Panchkula.

 Subject: Compliance of closure order of M/s Unique Enterprises, VPO- Karhas, Samalkha,
Panipat.

 Ref. Closure order issued by Head Office vide Enclt.
 No.:HSPCB/PAN/2023/INS/48232438CONCO001-005 dated 11.10.2023.

In this connection, it is intimated that in compliance of the Head Office orders issued vide letter under reference u/s 33-A of Water Act, 1974 and the above said unit has been verified with Sh. Rahul Rathee, Naib Tehsildar appointed as Duty Magistrate by DC Office Panipat on 19/02/2024 and seals imposed on plant and machinery on 12/10/2023, 08/12/2023 & 07/02/2024 were not found intact, therefore plant and machinery has been again Re-sealed on 19/02/2024. Copy of compliance report alongwith photographs is enclosed herewith for your kind information & further necessary action please DA/As above

CC:

A Copy of the above is forwarded to the following for information and further necessary action, please.

1. The Deputy Commissioner, Panipat for information, please.
2. The XEN, UHBVN (OP), Panipat submitted the disconnection of electricity vide Memo No.Ch-154/F-571/Vol-II dated 12/10/2023, however the unit found operational during inspection on 19/02/2024. Therefore you are requested to recheck the same and disconnect the electricity if found connected.

 Regional Officer
 Panipat Region

**Compliance Report of Closure Order Passed By
Haryana State Pollution Control Board, Panchkula**

In compliance of HO order Endst.No HSPCB/PAN/P23/PAN/4823/2438/COO/COO1-005
dt. 11/11/2023..... issued by the Chairman, Haryana State Pollution Control
Board, Panchkula under Section 33-A of Water Act, 1974 of the unit
M/s. Unique Enterprises, V.P.O. Sahiana, Samalkha, Panipat.....
was sealed on 11/11/2023 but during the visit of the Team on
19/02/2024 seal of the unit was not found intact and the unit was again
sealed on 19/02/2024 to close down the above said unit by the following
officers:-

1. Sh. Rahul Lather, Naib Tehsildar, Samalkha, Panipat
2. Ajay Ahlawat, AEE, HSPCB, Panipat
3. Vinod, Team, HSPCB, Panipat

The representative of the unit Sh. Mohit Malik, V.P.O. Mohara, Sonapat
S/o Kamkaran

was present & After giving the time for completion of running process, the
plant & machinery as per detail below has been re-sealed to close down the
above said unit.

1. 1 No. seal on pipeline supply of borewell
2. 3 No. seal on 3 No. Generator Set
- 3.
- 4.
- 5.
- 6.

Sh. Mohit Malik, S/o Kamkaran, V.P.O. Mohara, Sonapat
the representative of the unit who
is present at the time of sealing & closing down the polluting process of the
unit, has not shown any stay order of the court in this regard. However the
industry remains in the possession of its owner. They will be themselves
responsible watch & ward of the industry.

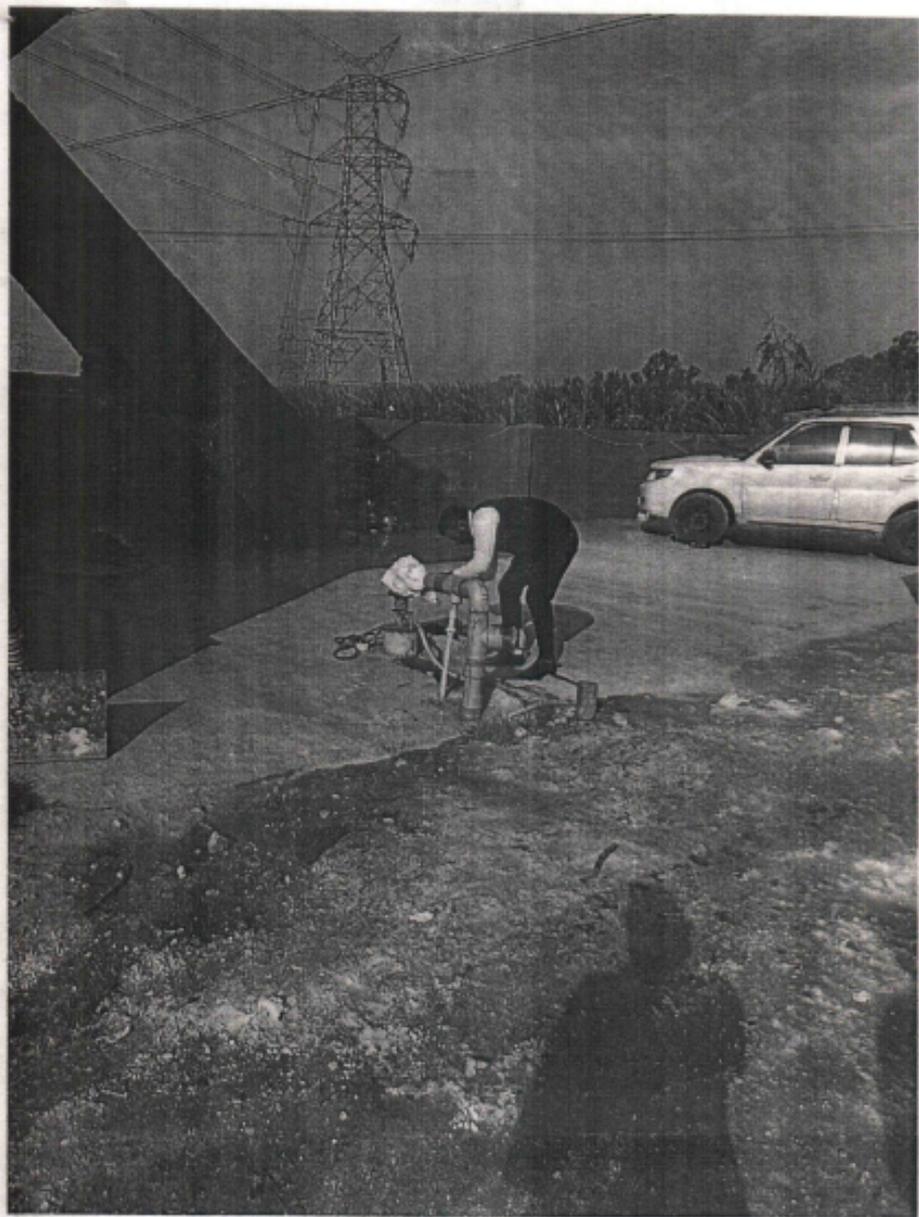
Mohit
Signature of the rep. of the unit

7027070689

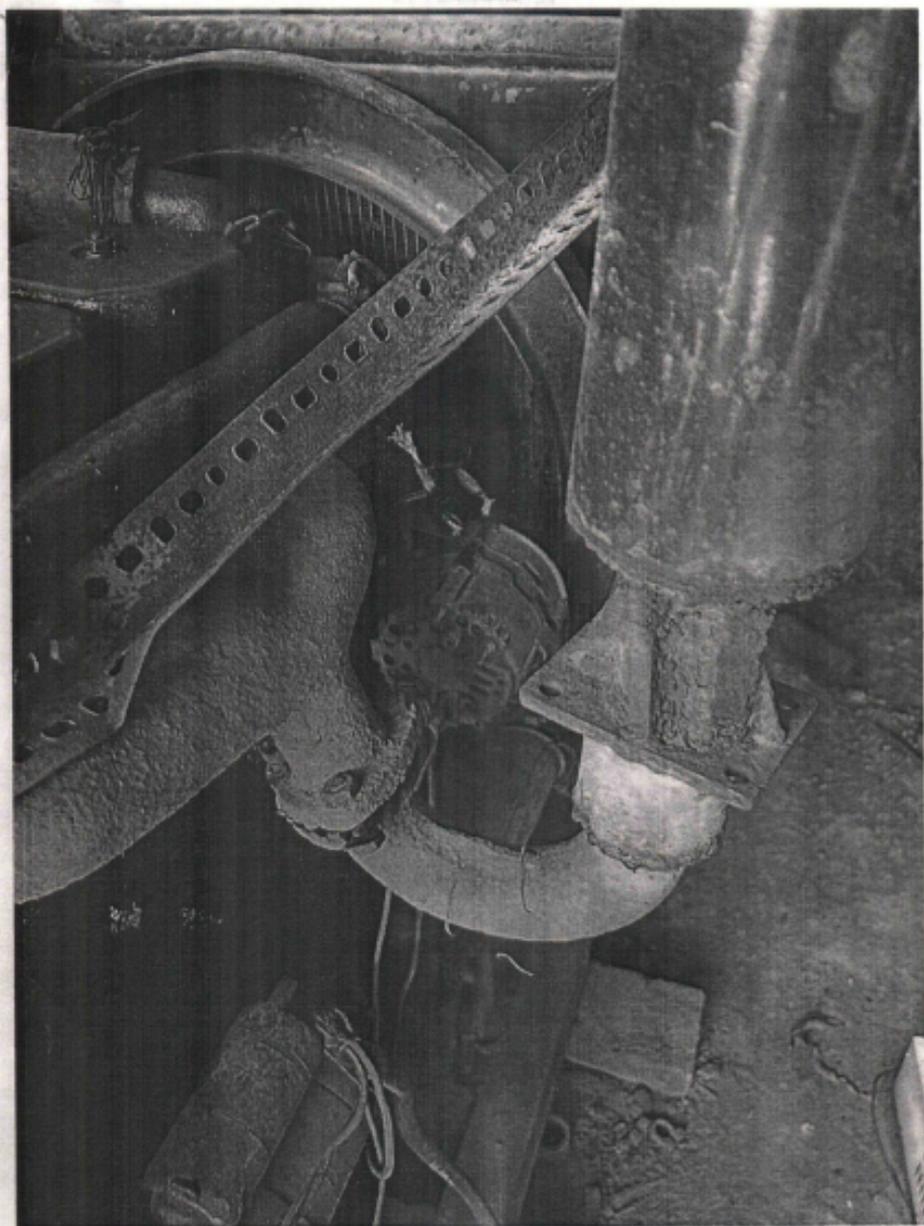
Im  the seal

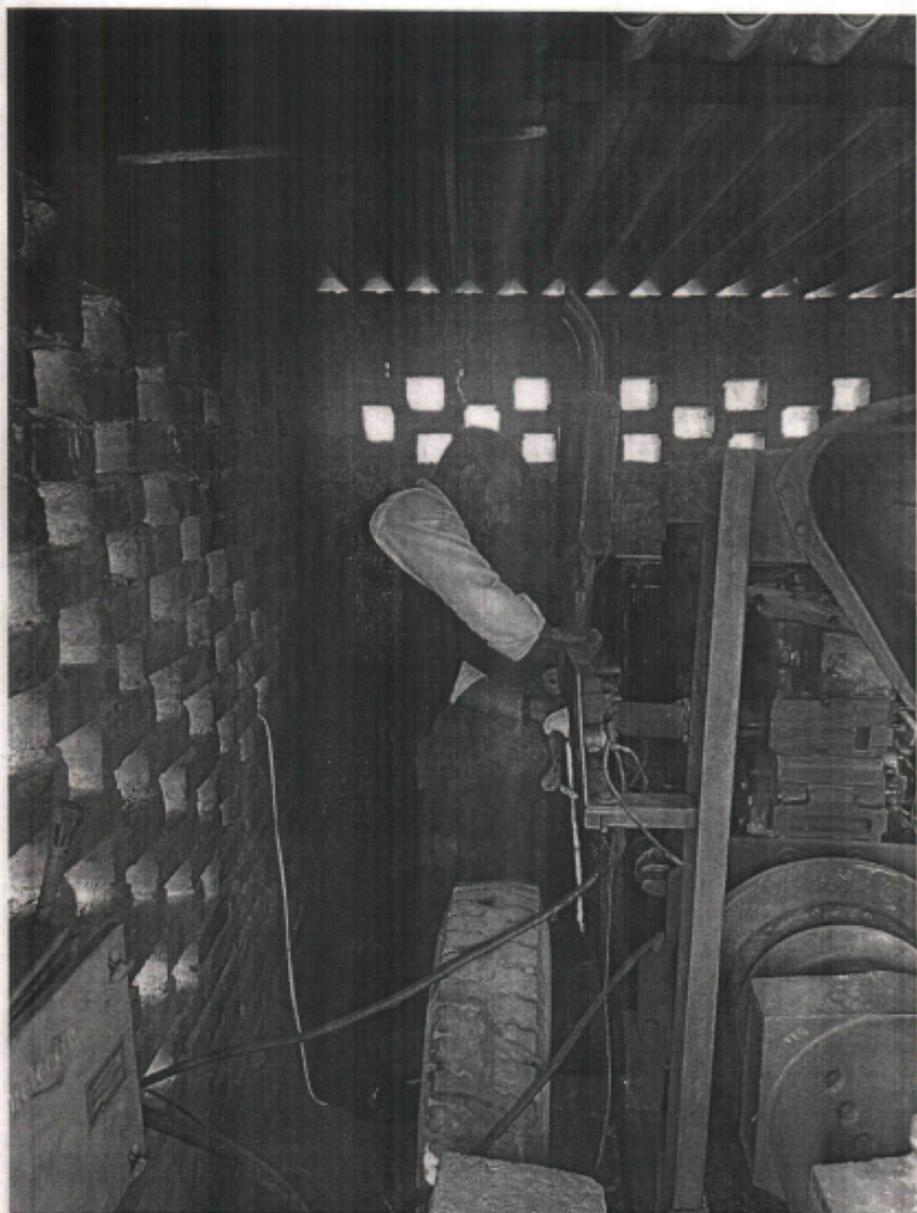
Ajay Ahlawat
Officers of the Board

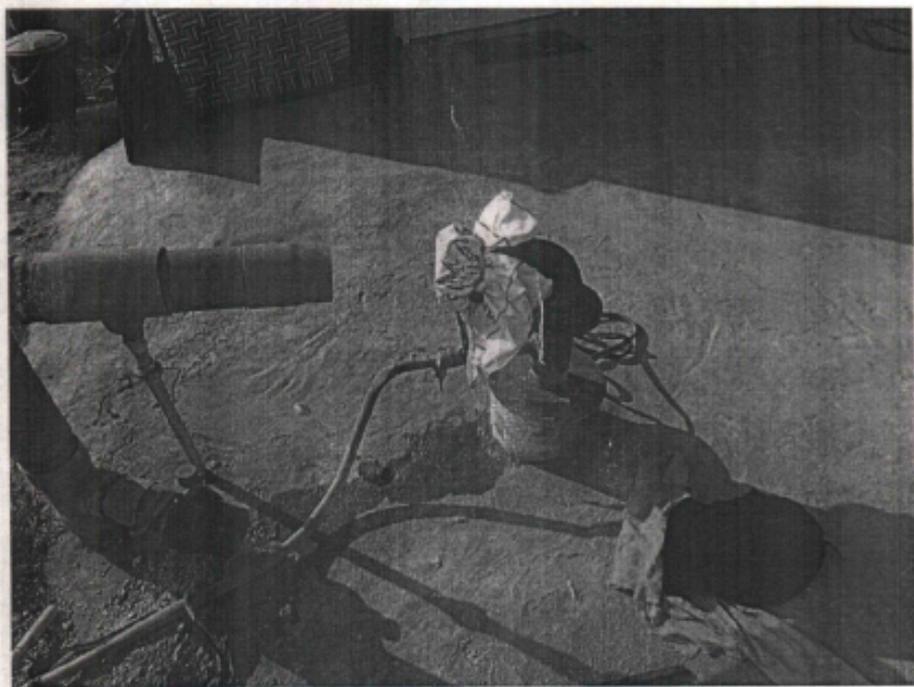
19/02/2024
Naib Tehsildar
SMR











Immediate/Urgent


HARYANA STATE POLLUTION CONTROL BOARD
SCO No.55, SECTOR-25, HUDA, PANIPAT

Ph. - (0180) 2672037, Telefax - 2664951, E-mail: hspcbpr@snl.com

No. HSPCB/PR/2024/ 2909

Dated 24/02/2024.

To

The Deputy Commissioner,
Panipat

Mr. T. Samalkha is appointed as
deputy magistrate. he is present
attached to lodge FIR as after seeing

Sub:

Non compliance of closure direction issued under Water Act, 1974 and Air
Act, 1981 by HSPCB against the unit M/s Unique Enterprises, VPO Karhanas,
Samalkha-Bapoli Road, Panipat

Ref.

Execution Application No.08/2024 in Original Application No.587/2023 titled Suman
Vs Asha Devi & Ors.

MA after taking appropriate
action will advise me accordingly
N. S. Singh

In this regard, it is intimated that a complaint through CM Window was received in this
office on 17/07/2023 and on the basis of complaint received the said unit was inspected by field
officer on 27/07/2023. During inspection following violations found at site:-

1. Unit not obtained CTE/CTO from the Board.
2. Unit not installed ETP for treatment of trade effluent.
3. Unit established hypochlorite manufacture unit without CTE/CTO from the Board

For the violation found at site a show cause notice dated 01/08/2023 was issued to the
unit. The unit not submitted any reply to the show cause notice therefore closure action was
recommended to Head Office by this office vide letter No.1427 dated 22/08/2023. The closure order
was issued against the above said unit by Head Office vide order
No.HSPCB/PAN/2023/IMS/48232438CONC00/005 dated 11/10/2023 and closure order was
complied by this office on 12/10/2023 by sealing the plant & machinery of the unit in presence of
owner of the unit Sh. Kapil Jaglan. The copy of closure order & compliance report of closure order is
enclosed herewith as Annexure-A&B.

Also, letter was sent to Executive Engineer, UHBVN, Operational Division, Samalkha,
Panipat vide this office letter No.HSPCB/PR/2023/1730 dated 12/10/2023 for disconnection of power
supply of the unit in compliance of closure direction issued by Head Office. The electricity
connection was disconnected by UHBVN as per report received vide No.GN-154/F-571/Vol-II dated
12/10/2023. The status report of compliance of closure order was submitted before the NGT on
12/10/2023 and accordingly OA No 587/2023 was disposed off by the Hon'ble NGT on 13/10/2023.

That for the violation made by the unit environment compensation of Rs 8 40 Lacs was
sent to Head Office vide this office letter No.HSPCB/PR/2023/1730 dated 12/10/2023. During
routine inspection of the units closed by the Board the unit was again found operating on 08/12/2023

...doc

by breaking the seal imposed upon plant & machinery and unit was re-seal on the same day and prosecution case against the unit was also sent to Head Office vide this office letter No.HSPCB/PR/2023/2412 for vetting and sanction of complaint for operating the unit by breaking the seal and operating without CTE/CTO from the Board.

A letter to District Town Planner was also sent by this office vide this office letter No.HSPCB/PR/2023/2408 dated 18/12/2023 request with to take action against the unit mentioned above. The District Town Planner (Enforcement), Panipat has informed vide letter No.838 dated 01/02/2024 the show cause notice dated 02/08/2023 and restoration order dated 18/08/2023 were issued to mentioned unit and further action will be taken as soon as possible

That a letter to your good office was sent by this office vide letter No.HSPCB/PR/2023/2407 dated 18/12/2023 with request to appoint Duty Magistrate and to provide police force for compliance of closure order as the unit found operating by breaking the seal. The order of Duty Magistrate was received from your good office on 07/02/2023 and the unit was again resealed on 19/02/2024 in presence of Duty Magistrate. The said unit was again inspected on 22/02/2024 and still found operating after breaking the seal imposed in presence of Duty Magistrate duly appointed by your good office vide order No.367-65/20 dated 07/12/2024.

Now, the complainant has filed E.A. No 6/2024 in OA/2023 regarding the operation of the said unit despite closure order still not revoked against the said unit. Hon'ble NGT has passed an order dated 07/02/2024 directed personal appearance of the Regional Officer, Haryana State Pollution Control Board, Regional Office, Panipat and officer duly authorized by the Deputy Commissioner, Panipat before this Tribunal through VC on the next date of hearing to be essential for assisting this Tribunal in just and proper execution of the order passed by this Tribunal and they are accordingly directed to remain present before this Tribunal personally or through VC on that date. The next date in the said matter has been fixed on 18/02/2024. The unit has started its operation again inspite of sealing of plant & machinery on 19/02/2024 in presence of Duty Magistrate appointed by your good office.

In view of the detail mentioned above necessary action may be taken against the said unit for disobedience of order passed by the public authority, please.

Submitted for your kind information and further necessary action, please.


Regional Officer
Panipat Region

प्रेषक

नायब तहसीलदार
समालखा।

प्रेषित

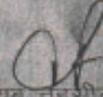
श्यामा प्रबन्धक
समालखा।

क्रमांक 1244 /ओ०के० दिनांक 05/03/2024

विषय-
यादि

M/s Unique Enterprises VPO Kurhans के विरुद्ध F.I.R दर्ज करने बारे।

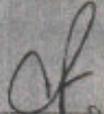
उपरोक्त विषय के सन्दर्भ में माननीय उपायुक्त महोदय पानीपत के द्वारा पारित आदेश क्रमांक 367-69/MB दिनांक 07.02.2024 के अनुसार मुझे M/s Unique Enterprises VPO Kurhans की यूनिट को सील करने के लिए ड्यूटी मैजिस्ट्रेट नियुक्त किया गया था। दिनांक 19.02.2024 को SDO, HSPCB Panipat के साथ मिलकर उक्त यूनिट को सील किया गया था। परन्तु दिनांक 22.02.2024 को इस यूनिट का पुनः निरीक्षण किया गया तो पाया कि उक्त यूनिट द्वारा सरकारी सील तोड़कर कार्य किया जा रहा था। जो कि सरकारी आदेशों की अवहेलना है। उक्त मामले में पंजीकृत वसीका नं० 1956/1 दिनांक 19.08.2022 के अनुसार कपिल जागलान पुत्र श्री जितेन्द्र जागलान- जय हिन्द कॉम्प्लैस समालखा जिला पानीपत ने यह जमीन पट्टे पर ले रखी है। (प्रति संलग्न) अतः आप उक्त मामले में दोषीगण के खिलाफ F.I.R दर्ज करके इस कार्यालय को सूचित करना सुनिश्चित करें।


नायब तहसीलदार
समालखा

पु० क्रमांक 1245-46 /ओ०के० दिनांक 05/03/2024

इसकी एक-एक प्रति निम्नलिखित की सेवा में सूचनार्थ एवं आगाभी आवश्यक कार्यवाही हेतु प्रेषित है।

1. उपायुक्त महोदय, पानीपत
2. उपमण्डल अधिकारी (ना०), समालखा


नायब तहसीलदार
समालखा

FIRST INFORMATION REPORT

(Under Section 154 Cr.P.C.)

प्रथम सूचना रिपोर्ट

(धारा 154 दंड प्रक्रिया संहिता के तहत)

1. District (जिला): PANIPAT P.S. (थाना): SAMALKHA Year (वर्ष): 2024
 FIR No. (प्र.सू.रि. सं.): 0155 Date and Time of FIR (प्र.सू.रि. की दिनांक और समय):
 13/03/2024 18:56 hrs
2. S.No. (क्र.सं.) Acts (अधिनियम) Sections (धारा(एँ))
 1 IPC 1860 187
 2 IPC 1860 188
3. (a) Occurrence of offence (अपराध की घटना):
 1 Day (दिन): Intervening Days Date from (दिनांक से): Date To (दिनांक तक):
 19/02/2024 22/02/2024
 Time Period (समय अवधि): Time From (समय से): 12:00 hrs Time To (समय तक): 12:00 hrs
- (b) Information received at P.S. (थाना जहाँ सूचना प्राप्त हुई): Date (दिनांक): 13/03/2024 Time (समय): 18:00 hrs
- (c) General Diary Reference (संज्ञानामिका संदर्भ): Entry No. (प्रविष्टि सं.): 026 Date and Time (दिनांक और समय):
 13/03/2024 18:36 hrs
4. Type of Information (सूचना का प्रकार): Written
5. Place of Occurrence (घटनास्थल):
 1. (a) Direction and distance from P.S. (थाना से दूरी और दिशा): NORTH, 4 Km(s) Beat No. (बीट सं.): 32
 (b) Address (पता): गांव करहंस.
 (c) In case, outside the limit of this Police Station, then Name of P.S. (यदि थाना सीमा के बाहर है तो थाना का नाम):
 District (State) (जिला (राज्य)):
6. Complainant / Informant (शिकायतकर्ता / सूचनाकर्ता):
 (a) Name (नाम): नायब तहसीलदार सजालखा
 (b) Father's/Husband's Name (पिता/पति का नाम):
 (c) Date/Year of Birth (जन्म तिथि / वर्ष): 1994 (d) Nationality (राष्ट्रियता): INDIA
 (e) UID No. (यूआईडी सं.):
 (f) Passport No. (पासपोर्ट सं.):
 Date of Issue (जारी करने की दिनांक): Place of Issue (जारी करने का स्थान):

- (B) ID Details (Ration Card, Voter ID Card, Passport, UID No., Driving License, PAN) (पहचान विवरण (राशन कार्ड, मतदाता कार्ड, पासपोर्ट, यूआईडी नं., ड्राइविंग लाइसेंस, पैन कार्ड))

S. No. (क्र.सं.) ID Type (पहचान पत्र का प्रकार) ID Number (पहचान संख्या)

- (b) Occupation (व्यवसाय):

- (i) Address (पता):

S.No. (क्र.सं.)	Address Type (पता का प्रकार)	Address (पता)
1	Present Address	तहसील समालखा, SAMALKHA, PANIPAT, HARYANA, INDIA
2	Permanent Address	तहसील समालखा, SAMALKHA, PANIPAT, HARYANA, INDIA

- (ii) Phone number (दूरभाष नं.): Mobile (मोबाइल नं.):

Details of known / suspected / unknown accused with full particulars (जात / संदिग्ध / अज्ञात अभियुक्त का पूरा विवरण सहित वर्णन):

S. No. (क्र.सं.)	Name (नाम)	Alias (उपनाम)	Relative's Name (रिश्तेदार का नाम)	Present Address (वर्तमान पता)
1	Ms Unique Enterprises कपिल जामलाल			1, VPO KARHANS, SAMALKHA, PANIPAT, HARYANA, INDIA

Reasons for delay in reporting by the complainant / informant (शिकायतकर्ता / सूचनाकर्ता द्वारा रिपोर्ट देरी से दर्ज कराने के कारण):

बाद तस्दीक व कागजात पूरी होने के बाद

Particulars of properties of interest (संबन्धित सम्पत्ति का विवरण):

S. No. (क्र.सं.)	Property Category (सम्पत्ति श्रेणी)	Property Type (सम्पत्ति के प्रकार)	Description (विवरण)	Value (In Rs/-) (मूल्य (रु मं.))
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10. Total value of property (In Rs/-) (सम्पत्ति का कुल मूल्य (रु मं.)):

11. Inquest Report / U.D. case No., if any (मृत्यु समीक्षा रिपोर्ट / सू.डी.प्रकरण नं., यदि कोई हो):

S. No. (क्र.सं.) UIDB Number (सू.डी.प्रकरण नं.)

12. First Information contents (प्रथम सूचना तथ्य):

नकल दरखास्त जैल है - प्रेषक नाथ तहसीलदार, समालखा। प्रेषित थाता प्रथमपक्ष समालखा। क्रमांक 1244 / ओ०के० दिनांक 05/03/2014 विषय - M/s Unique Enterprises VPO Karhans के विरुद्ध FIR दर्ज करने बारे। यदि उपरोक्त विषय के संदर्भ में माननीय उपायुक्त महोदय पातीपत के द्वारा पारित आदेश क्रमांक 367-69/MB दिनांक 07.02.2024 के अनुसार मुझे M/s Unique Enterprises VPO Karhans की युनिट को सील करने के लिए इच्छी मैजिस्ट्रेट नियुक्त किया गया था। दिनांक 19.02.2024 को SDO HSPCB Panipat के साथ मिलकर उक्त युनिट को सील किया गया था। परन्तु दिनांक 22.02.2024 को इस युनिट का पुनः निरीक्षण किया गया तो पाया कि उक्त युनिट द्वारा सरकारी सील तोड़कर कार्य किया जा रहा था। जो कि सरकारी आदेशों की अवहेलना है। उक्त मामले में पंजीकृत घरोका नं० 1956 / 1 दिनांक 19.08.2022 के अनुसार कपिल जागलान पुत्र श्री जितेन्द्र जागलान- जब हिन्दू कॉम्प्लेक्स समालखा जिला पातीपत में बड़े जमीन पट्टे पर ले रखी है। (पति संलग्न) अतः आप उक्त मामले में दोषी के खिलाफ FIR दर्ज करके इस कार्योत्तर को सूचित करना सुनिश्चित करें। नाथ तहसीलदार समालखा। ए०/कमांक / ओ०के० दिनांक इसकी एक एक प्रतः निम्नलिखित की सेवा में सूचनाएं एवं आगामी आवश्यक कार्यवाही हेतु प्रेषित है। 1. उपायुक्त महोदय, पातीपत 2. उपमण्डल अधिकारी (ना०) समालखा नाथ तहसीलदार समालखा। अज थाता आज मन HC हाजिर थाता हूँ कि इस समय एक दरखास्त पर क्रमांक 1244 दिनांक 05.03.2024 के संबन्ध में थाता में प्राप्त होने पर जो दरखास्त से संवेदस्त मुक्त जुर्मा 187,188, IPC का सजाद होना पाया जाने पर मुकदमा न.-155 दि.-13.11.2024 धारा 187,188, IPC थाता समालखा दर्ज रजिड किया जाकर FIR की कम्प्यूटर प्रतियां तैयार की गईं। नकल जिला पुलिस गब असल दरखास्त मन HC के हवाले की गईं व मुदई के रवाना मौका घटनास्थल का किया गया। बकाया तफुनात FIR स्पेशल रिपोर्ट बजरिया ईमेल ईलाका मैजिस्ट्रेट व अफसरान बामा की सेवा में भेजी जा रही है। प्रथम सूचना रिपोर्ट SI मनोज 516 की हाजरी में दर्ज की गई। जिसका अनुसंधानकर्ता HC DINESH KUMAR NO.193.FPT है। ले०/गोहरे

13. Action taken: Since the above information reveals commission of offence(s) u/s as mentioned at Item No. 2. (यदि गयी कार्यवाही - यदि उपरोक्त जानकारी से पता चलता है कि अपराध करने का तरीका मत सं. 2 में उल्लेख धारा के तहत है.):

- (1) Registered the case and took up the investigation (प्रकरण दर्ज किया गया और जांच के लिए लिया गया): / or (या)
- (2) Directed (Name of I.O.) (जांच अधिकारी का नाम): DINESH Rank (पद): HC (Head Constable) KUMAR
No. (सं.): 193 to take up the investigation (को जांच अपने पास में लेने के लिए निर्देश दिया गया) or (या)
- (3) Refused investigation due to (जांच के लिए): or (के कारण इंकार किया या)
- (4) Transferred to P.S. (थाता): District (जिला):

on point of jurisdiction (को क्षेत्राधिकार के कारण हस्तान्तरित):

F.I.R. read over to the complainant / informant, admitted to be correctly recorded and a copy given to the complainant / informant, free of cost. (लिखतकर्ता / सूचनाकर्ता को प्राथमिकी पढ़ कर सुनाई गयी, सही दर्ज हुई गइल और एक कॉपी नियुक्त लिखतकर्ता को दी गयी)

R.O.A.C.
(अ.ओ.ए.सी.)

Signature of Officer in charge, Police Station
(याना प्रभारी के हस्ताक्षर)

Name (नाम): PHOOL KUMAR

Rank (पद): 1 (Inspector)

No. (सं.): PSI

14. Signature / Thumb impression
of the complainant / informant
(शिकायतकर्ता / सूचनाकर्ता के
हस्ताक्षर / अंगूठे का निशान)

15. Date and time of dispatch to the court (अदालत में प्रेषण की दिनांक और समय):